

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

O.A.No. 1570 of 2003

Dated : This the 24th day of December, 2003

HON'BLE MR. JUSTICE S.R.SINGH, V.C.
HON'BLE MAJ GEN K.K.SRIVASTAVA, A.M.

1. Vijay Narain, aged about 43 years,
S/o Shri Mangal, R/o Village-Kuri Mafi,
Post - Somaha, Thana-Waripura,
District - Sant Kabir Nagar.
2. Lal Man, aged about 44 years,
S/o Shri Chhabbu, R/o Village &
Post-Laxmi pur, District-Gorakhpur.
3. Chaner Man, aged about 49 years,
S/o Shri Ramdi, R/o Village & Post-
Ram Nagar, District-Mahrajganj.

...Applicants.

By Advocate : Shri R.Verma

Versus

1. Union of India through the General Manager(P),
North Eastern Railway, Gorakhpur.
2. The General Manager (P), North Eastern Railway,
Gorakhpur.
3. The Divisional Railway Manager (P),
North Eastern Railway, Varanasi.
4. The Chief Signal & Telecommunication
Engineer(Construction), North Eastern
Railway, Gorakhpur.
5. The Deputy Chief Signal & Telecommunication
Engineer(Construction)(East), North Eastern
Railway, Gorakhpur.

....Respondents.

By Advocate : Shri K.P.Singh

O R D E R

By Hon'ble Mr. Justice S.R.Singh, V.C.

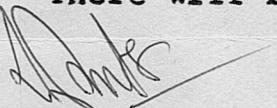
The applicants herein are aggrieved by the order dated 13/14.11.2003 annexed herewith as annexure a-I. By means of the said order the lien of certain officers including applicants has been fixed at Lucknow Mandal. At present they are working in open line in various divisions/units. It is submitted by the learned counsel that as a result of the said order the pay of the applicants are likely to be

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reduced to Group -D pay scale. The order impugned herein does not say so. However, since the applicants have expressed apprehension of their pay being reduced, it would be just apt and proper if the O.A. is disposed of with the direction that in case the applicants file a representation to the competent authority namely the General Manager(P), Northern Railway, Gorakhpur the latter will decide the representation by means of a speaking and reasoned order and communicate the same to ~~to~~ the applicants within a period of two months from the date of receipt of the representation alongwith this order.

2. The O.A. stands disposed of in terms of the above direction.

3. There will be no order as to costs.


Member A


Vice-Chairman

Brijesh/-